

**ANNUAL REPORT (1960-61) OF THE
DAMODAR VALLEY CORPORATION AND
RELATED PAPERS**

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (SHRI O. V. ALAGESAN): Sir, I beg to lay on the Table, under subsection (5) of section 45 of the Damodar Valley Corporation Act, 1948, a copy of the Annual Report and Accounts of the Damodar Valley Corporation for the year 1960-61, together with the Audit Report thereon. [Placed in Library. See Nos. LT-276/62 and LT-277/62.]

**NOTIFICATIONS UNDER THE ESSENTIAL
COMMODITIES ACT, 1955**

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A. M. THOMAS): Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the following Notifications of the Ministry of Food and Agriculture (Department of Food):

- (i) Notification G.S.R. No. 876, dated the 25th June, 1962, publishing the Rice (Punjab) Price Control Order, 1962.
- (ii) Notification G.S.R. No. 877, dated the 25th June, 1962, publishing the Rice (Madhya Pradesh) Price Control Order, 1962.
- (iii) Notification G.S.R. No. 878, dated the 25th June, 1962, publishing the Rice and Paddy (Assam) Price Control Order, 1962.
- (iv) Notification G.S.R. No. 879, dated the 25th June, 1962, publishing the Rice (Uttar Pradesh) Price Control Order, 1962.
- (v) Notification G.S.R. No. 962, dated the 18th July, 1962, regulating the selling price of Rice and Paddy in the State of Orissa.

- (vi) Notification G.S.R. No. 1023, dated the 24th July, 1962, publishing the Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1962.

[Placed in Library. See No. LT-279/62 for (i) to (vi).]

**ALLOTMENT OF TIME FOR CON-
SIDERATION OF MOTION RE
ELEVENTH REPORT OF THE UNION
PUBLIC SERVICE COMMISSION**

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted 3½ hours for the consideration of the Government motion regarding the Eleventh Report of the Union Public Service Commission.

**MOTION RE ELEVENTH REPORT OF
THE UNION PUBLIC SERVICE
COMMISSION**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That the Eleventh Report of the Union Public Service Commission for the period 1st April, 1960 to 31st March, 1961, together with the Government's Memorandum thereon, laid on the Table of the Rajya Sabha on the 18th June, 1962, be taken into consideration."

Sir, you are aware that under the Constitution it is for the President to appoint a Public Service Commission for the Union just as it is for the Governors in the various States to appoint Public Service Commissions for their own respective States. Accordingly here in India before the Constitution we had what was known as the